

ORDER

No. 271 /Confdl./2014
II-2-69/2011(Pt.-5)

Jabalpur, Dated 04th March, 2014

Judicial Officers' Training & Research Institute, High Court of Madhya Pradesh (JOTRI) is going to organize 9 Regional Trainings / Workshops in second quarter of this financial year from 20.07.2013 to 16.03.2014 on Saturdays and Sundays, in pursuance of the Guidelines of the Government of India for release and utilization of Grant-in-aid recommended by 13th Finance Commission (FC-XIII).

In this connection 9th Regional Training Programme on "**Claim Cases under Motor Vehicles Act & Key Issues Relating to Appeals & Revisions**", shall be organized on **15th & 16th March, 2014** at **Sagar** in which Judicial Officers from Higher Judicial Service will participate from the **District Sagar, Damoh, Tikamgarh, Narsinghpur, Chhattarpur & Panna** (33 officers in all), whose names are shown in the endorsement, as per the following conditions:-

1. Judicial Officers who will come from places other than the venue of Regional Programme / Workshop (headquarters) can attend the training programme/workshop by their official vehicle or private vehicle. Cost of fuel charges of these vehicles shall be reimbursed to them as per their entitlement. The participating Judicial Officers will get reimbursement of their T.A./D.A and fuel charges from their respective District Judges.
2. The Judicial Officers should not seek any adjustment unless it is a case of *vis-major*. District & Sessions Judges of the respective districts are authorized to deal with the letter of adjustment, if any, and exempt the said Judicial Officers looking to his/her exigency under intimation to JOTRI.
3. The Judicial Officers included in the training programme have to report for training on **15.03.2014 at 09:30 a.m.** at the venue intimated by the District & Sessions Judge, **Sagar**.
4. District & Sessions Judge Sagar has to provide all logistic support like arranging public address system, Conference Hall having capacity to accommodate at least **40** Judicial Officers etc. required for conducting said training / workshop.
5. During Programme, working lunch and tea twice in the day shall be served to all the participating Judicial Officers. Morning Tea, Breakfast and Dinner shall be served to those participating Judicial Officers who will come from places other than the venue.

6. Arrangement for lodging and boarding has been made in a **private Hotel at Sagar from the morning of 15.03.2014 till the evening of 16.03.2014**, for participating Judicial Officers who will come from places other than the venue.
7. The participating Judicial Officers are directed to bring with them **Lap Top Computers, along with, peripherals and Software CDs**, provided by the High Court.
8. Officers of JOTRI, who will conduct the Regional Trainings/Workshops on non working Saturdays and Sundays, if found appropriate, be allowed to pay **honorarium of Rs. 1500/- per day**. This apart, Judicial Officers posted at Regional Headquarters, or from other places, whose services are utilized as **Resource Person** in this training programme/workshop shall be paid an **honorarium of Rs. 1000/- per workshop**.
9. The Officers whose services will be utilized for **logistic support** shall be paid **Rs. 1,000/- per head per workshop** and Class III and Class IV employees (not more than 4 in each cadre) of the District Headquarters whose services will be utilized during the training/workshop shall be paid an incentive of **Rs. 400/- to Class-III employee and Rs. 200/- to Class-IV employees**, respectively.
10. Officers of JOTRI who will conduct regional training/workshop shall be allowed to go by his official vehicle or may hire private vehicle/Taxi, if they think convenient. If not then an allowance of **Rs. 1500/-** shall be paid for local conveyance, if arranged at the request of JOTRI, Jabalpur.
11. In case of non availability of official accommodation at the place of venue of the training programme, the officer of JOTRI, Jabalpur shall be allowed to stay in the Hotel of M.P. Tourism Development Corporation or in any other AC room of Private Hotel on single occupancy basis, subject to expenditure at the limit of **Rs. 1500/- per day**.
12. The staff of JOTRI, whose services will be utilized during the training, shall be paid an incentive @ **Rs. 300/- per day to Class-III employees and Rs. 150/- per day to Class-IV employees**, as well as T.A./D.A., as per rules.

BY ORDER OF HON'BLE THE CHIEF JUSTICE



(VED PRAKASH)
REGISTRAR GENERAL

Endt. No. 272 /Confdl./2014
II-2-69/2011 (Pt.-5)

Dated 07 March, 2014

Copy forwarded to:-


1. Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
2.
 1. Shri Bharat Bhushan Shrivastava, Special Judge SC/ST (P.A.) Act, Sagar.
 2. Shri Sanjeev Datta, Special Judge SC/ST (P.A.) Act, Chhatarpur.
 3. Shri Tarkeshwar Singh, Special Judge SC/ST (P.A.) Act, Damoh.
 4. Shri Surendra Kumar Turkar, Special Judge SC/ST (P.A.) Act, Narsinghpur.
 5. Shri Jairam Singh Kataria, Special Judge SC/ST (P.A.) Act, Tikamgarh.
 6. Shri Mahadeo Muwel, Special Judge SC/ST (P.A.) Act, Panna.
 7. Dr. Subhash Kumar Jain, A.D.J., Hatta, District Damoh.
 8. Shri Hridesh, I A.D.J., Sagar.
 9. Shri Yogesh Kumar Gupta, II A.D.J., Sagar.
 10. Shri Umesh Kumar Gupta, II A.D.J., Gadawara, District Narsinghpur.
 11. Shri Sabhapati Yadav, II A.D.J., Khurai, District Sagar.
 12. Shri Upendra Kumar Singh, I A.D.J., Tikamgarh.
 13. Shri Mahesh Chandra Soni, III A.D.J., Damoh.
 14. Shri Bramha Shankar Dixit, III A.D.J., Tikamgarh.
 15. Shri Ajay Kumar Garg, I A.D.J., Narsinghpur.
 16. Shri Krishnamurthy Mishra, IV A.D.J., Chhatarpur.
 17. Shri Devendra Deo Dwivedi, A.S.J., Special Court No.10, under Electricity Act, 2003, Sagar.
 18. Shri Anil Kumar Agrawal, IV A.D.J., Tikamgarh.
 19. Ku. Kalpana Upadhyaya, II A.D.J., Narsinghpur.
 20. Shri Anil Kumar Sohane, IV A.D.J., Sagar.
 21. Shri Sanjeev Kumar Pandey, II A.D.J., Damoh.
 22. Shri Akhilesh Shukla, I A.D.J., Khurai, District Sagar.
 23. Shri Ashish Dixit, A.D.J., Nowgong, District Chhatarpur.
 24. Shri Rampratap Singh, I A.D.J., Damoh
 25. Shri Mohd. Shakil Khan, VI A.D.J., Sagar.
 26. Shri Jaiprakash Singh, A.D.J., Bijawar, District Chhatarpur.
 27. Shri Prakash Chandra, AJ to A.D.J., Damoh.
 28. Shri Lalaram Meena, I A.D.J., Gadawara, District Narsinghpur.
 29. Smt. Shashikanta Vaishya, II A.D.J., Chhatarpur.


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32. Smt. Jyoti Vinodiya Verma, VII A.D.J., Sagar.
33. Shri Sunil Kumar Jain (Jr.), III A.D.J., Sagar.
34. Shri Devendra Prasad Mishra, I A.D.J., Panna.
35. Shri Shamroz Khan, A.D.J., Pawai, District Panna.

With a direction to participate in the Regional Training Programme to be organize on 15th & 16th March, 2014 at Sagar.

3. District and Sessions Judge, **Sagar / Damoh / Tikamgarh / Narsinghpur / Chhattarpur / Panna** for information and necessary action.
4. Budgetary allocation of **Rs.2,05,000/-** has been made to District & Sessions Judge **Sagar** to meet the expenses of Regional Training Programme to be held on **15th & 16th March, 2014 at Sagar.**
5. **Rs. 3,000/-** per participating Judicial Officer have been allocated to the District and Sessions Judge for **reimbursement** of T.A./D.A and fuel charges.
6. The District and Sessions Judges are directed to withdraw the amount **partially** from the allocated fund, and after completion of Regional Programme further fund, limited to actual expenditure, may be withdrawn to avoid lapse of utilized fund withdrawn in advance to meet the expenditure of the concerned Regional Programme.
7. The District & Sessions Judges are **permitted** to adjust the amount in such a way that fund allocated in one category can be adjusted in those category where there is shortage of fund, without exceeding the actual allocated amount for a particular programme.
8. After completion of the programme, the District & Sessions Judges are also directed to send **details** of the amount expended out of the total amount allocated for organizing the Regional Programme,
9. The District and Sessions Judges are requested to send confirmation of receiving of this communication immediately, by fax.
10. The Member Secretary, MPSSA, Jabalpur for information.
11. The Director, JOTRI, Jabalpur, for information and necessary action.


4.3.14

(VED PRAKASH)
REGISTRAR GENERAL